

GOVERNMENT OF INDIA

MINISTRY OF SHIPPING

LOK SABHA

UNSTARRED QUESTION NO.4668

TO BE ANSWERED ON 15TH DECEMBER, 2016

TARIFF LEVIED BY VARIOUS PORTS

†4668. SHRI NARANBHAI KACHHADIYA:

Will the Minister of SHIPPING be pleased to state:

पोतपरिवहनमंत्री

- (a) the details of the tariff levied by the various ports in the country;
- (b) whether the major ports face stiff competition from non-major and private ports in the country due to the attractive tariff offered by these ports;
- (c) if so, the details thereof and the reaction of the Government thereto;
- (d) whether the Government proposes to amend the extant tariff policy and allow the major ports to fix tariff as per their trading interests; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON. RADHAKRISHNAN)

- (a) The tariffs levied by various ports in the country mainly include vessel related charges (port dues, pilotage, anchorage, berth hire charges etc.), cargo & container related charges (wharfage, onboard handling charges, shore handling charges, demurrage, storage charges, transportation, loading/unloading charges, transshipment charges etc.), license fees/ lease rental for the property of the port, miscellaneous charges like weighbridge charges, equipment hire charges, cleaning charge, ship-breaking and dry docking charges.

(b)to(e): Yes, Madam. The Government proposes to amend the extant tariff policy by redefining the role of TAMP in the proposed Major Ports Authority Bill 2016, which will replace the Major Port Trusts Act 1963. Port Authority will be given powers to fix tariff which will act as reference tariff for the purpose of bidding for PPP projects and the PPP operators could fix tariff based on market conditions. The Board of the Port Authority has been delegated the power to fix the scale of rates for other port services and assets including land.
